

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB) No.620/KB/2018
CA(IB) No.1431/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi
2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st October, 2019, 10:30 A.M

Name of the Company		Anita Bhalotia-Vs-Todi Tea Co. Limited	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Aayushi Jain

PCS

on behalf of operational creditor

Adm
31/10/19

A R Korada

IRP

Ula
31/10/19

Jitendra Chik

(for CD)

J. W.
31/10/19

ORDER

Ld. Pr. CS appears for the operational creditor. Ld. Pr. CS for the corporate debtor appears. Ld. IRP appears. CA(IB) 1431/KB/2019 is filed by the parties for withdrawal of this application under Rule 11 of NCLT Rules on the ground of settlement. We perused the application and heard Pr. CA and Pr. CS. Since parties have settled the dispute, permission to withdraw the application is granted. CP alongwith the CA stands disposed off.

Sd

(Virendra Kumar Gupta)
Member (T)

Sd

(M. B. Gosavi)
Member(J)